O.I.H.

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2255

ANSWERED ON 20/12/2022

PROPOSALS UNDER PMGSY PHASE-II IN MAHARASHTRA

2255. SHRIMATI NAVNEET RAVI RANA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of total length of roads sanctioned and constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) under Phase-I, Phase-II and Phase-III separately in Amravati, Maharashtra;
- (b) whether many proposals under PMGSY Phase-II are pending in Amravati district as on date;
- (c) if so, the reasons therefor and the time by which said proposals are likely to be approved; and
- (d) the measures that have been prescribed to ensure proper maintenance of roads constructed under PMGSY?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) to (c) The details of the road length sanctioned and constructed under various verticals of Pradhan Mantri Gram Sadak Yojana (PMGSY) in Amravati district of Maharashtra are given below:-

Road length in Km

Verticals	Sanctioned			Completed			Balance*		
	No. of roads	Road Length	Bridges	No. of roads	Road Length	Bridges	No. of roads		Bridges
PMGSY-I	124	591.53	26	124	578.33	26	0	0	0
PMGSY-II	8	66.60	2	8	65.90	2	0	0	0
PMGSY-III	28	180.13	0	0	0	0	28	180.13	0
Total	160	838.26	28	132	644.23	28	28	180.13	0

^{*}Balance road length is less than the difference of sanctioned and completed length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.

All proposals under Phase-I & II of PMGSY have already been completed in the Amravati district of the State. The timeline for completion of PMGSY-III is till March 2025.

maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the standard bidding document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies in a separate maintenance account. On the expiry of the 5-year postconstruction maintenance. PMGSY roads are required to be placed under zonal maintenance contracts consisting of 5-year maintenance including renewal as per maintenance cycle, from time to time, which are also financed by the State Governments. Further, in order to ensure that States provide required maintenance funds during the design life of the road being constructed under PMGSY-III, a provision has been added in the programme guidelines under which the states have to enter into a Memorandum of Understanding with the Ministry of Rural Development, Government of India before launching of the scheme in the concerned State for providing adequate funds for the maintenance of roads constructed/upgraded under PMGSY for initial five years routine maintenance, and for further five-year routine maintenance including periodic renewal as per requirement. National Quality Monitors appointed by the Ministry are also deputed to check the quality of maintenance work on PMGSY roads. If any work is found having unsatisfactory grading, the concerned State Government is informed to get it rectified/ repaired. To further enhance the focus on the maintenance of roads during the defect liability period and also streamline the delivery of routine maintenance of PMGSY roads, electronic Maintenance of Rural Roads (eMARG)- an e-governance solution, has been introduced.

'Rural road' is a State subject and as per the programme guidelines of PMGSY,
